

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No.100/2323/2012**

This the 27th day of October, 2016

**Hon'ble Mr.Raj Vir Sharma, Member (J)  
Hon'ble Mr.K.N.Shrivastava,Member(A)**

1. Ishwar Chand,  
s/o Sh. Ram Saroop,  
R/o 29, Vasundhara Apartments,  
Rohini,  
New Delhi-110085.
2. All India Association of Central Excise  
Gazetted Executive Officers,  
Through its Secretary General  
Sh. Ravi Malik  
S/o Late Sh. Mahabir Singh,  
638, Sector 9, R.K.Puram,  
New Delhi-110022.  
Office at G 54, C.R. Building, I.P.Estate,  
New Delhi-110002.
3. All India Central Excise Inspectors Association,  
Meerut Unit  
Through its General Secretary,  
Sh. Harpal Singh,  
S/o Sh. Pratap Singh, SE 66, Shastri Nagar,  
Ghaziabad.  
Office at C 56/42, Sector 62, Noida,  
GautamBuddh Nagar. .... Applicants

(By Advocate: None)

**Versus**

1. Union of India through Secretary,  
Dept. Of Revenue,  
Ministry of Finance,  
Government of India  
North Block, New Delhi

2. Department of Personnel & Training  
Through Secretary, Govt. of India,  
North Block, New Delhi.
3. The Chairman  
Central Board of Excise & Customs  
North Block, New Delhi. .... Respondents

(By Advocate: ShriKrishan Kumar)

**ORDER(ORAL)**

**By Hon'ble Mr.RajVir Sharma, Member(J)**

None present on behalf of the applicant. Learned counsel for the respondents is ready to argue the case. On the last dates i.e. on 28.03.2016 and 26.07.2016, also no one appeared from the applicant side. It appears that the applicant has lost his interest to pursue this matter. Therefore, the OA is dismissed in default and for non-prosecution.

**(K.N. Shrivastava)**  
**Member(A)**

**(Raj Vir Sharma)**  
**Member(J)**

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